

ITEM NO.23

COURT NO.7

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 47902/2024

[Arising out of impugned final judgment and order dated 08-08-2022 in WP(C) No. 6276/2014 passed by the High Court of Orissa at Cuttack]

PRINCIPAL SECRETARY TO GOVERNMENT OF ORISSA IN
MINISTRY OF WATER RESOURCES DEPARTMENT & ORS.

Petitioner(s)

VERSUS

MAKA BEHERA

Respondent(s)

(IA No.265339/2024-CONDONATION OF DELAY IN FILING

Date : 17-01-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) :Mr. Shubhranshu Padhi, AOR
Mr. Jay Nirupam, Adv.
Mr. D. Girish Kumar, Adv.
Mr. Pranav Giri, Adv.
Mr. Ekansh Sisodia, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. IA No. 294723 of 2024 for amendment of the cause title is allowed.
2. There is an inordinate delay of 709 days in filing the Special Leave Petition which has not been satisfactorily explained. Even otherwise, in view of the dismissal of Special

Leave Petition (C) Nos. 16485-16487 of 2023 which is against the relied upon order, we are not inclined to entertain the present Special Leave Petition.

3. Accordingly, the Special Leave Petition is on the ground of delay as well as on merits.

4. Pending applications, if any, stand disposed of.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(NAND KISHOR)
COURT MASTER